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UNITED NATIONS

NATIONS UNIES

*Agreement for the Suppression of the
Circulation of Obscene Publications*

Signed at Paris on 4 May 1910, amended by the Protocol signed at Lake Success,
New York, 4 May 1949.



*Arrangement relatif à la répression de
la circulation des publications
obscènes*

Signé à Paris le 4 mai 1910, et amendé par le Protocole signé à Lake Success,
New-York, le 4 mai 1949.

Lake Success, New York

1950

Agreement for the Suppression of the Circulation of Obscene Publications

Signed at Paris on 4 May 1910, amended by the Protocol signed at Lake Success,
New York, 4 May 1949.



Arrangement relatif à la répression de la circulation des publications obscènes

Signé à Paris le 4 mai 1910, et amendé par le Protocole signé à Lake Success,
New-York, le 4 mai 1949.

Note: The underlined text indicates the amendments introduced by the Protocol signed at Lake Success,
New York, 4 May 1949.

Note: Le texte souligné indique les amendements introduits par le Protocole signé à Lake Success,
New-York, le 4 mai 1949.

Lake Success, New York

1950

UNITED NATIONS PUBLICATIONS

Sales No.: 1950.IV.3 *

A. Texte révisé de l'Arrangement¹

ARRANGEMENT RELATIF A LA REPRES- SION DE LA CIRCULATION DES PUBLI- CATIONS OBSCENES

Signé à Paris le 4 mai 1910, et amendé par le
Protocole signé à Lake Success, New-York, le
4 mai 1949.

(Les Etats représentés)

. . . également désireux de faciliter, dans la mesure
de leurs législations respectives, la communication mu-
tuelle de renseignements en vue de la recherche et de
la répression des délits relatifs aux Publications obscènes,
ont résolu de conclure un Arrangement à cet effet, et
ont, en conséquence, désigné leurs Plénipotentiaires qui
se sont réunis en Conférence, à Paris, du 18 avril au 4
mai 1910, et sont convenus des dispositions suivantes :

ARTICLE PREMIER

Chacun des Gouvernements contractants s'engage à
établir ou à désigner une autorité chargée :

1° De centraliser tous les renseignements pouvant
faciliter la recherche et la répression des actes cons-
tituant des infractions à leur législation interne en
matière d'écrits, dessins, images ou objets obscènes, et
dont les éléments constitutifs ont un caractère inter-
national ;

2° De fournir tous renseignements susceptibles de
mettre obstacle à l'importation des publications ou objets
visés au paragraphe précédent comme aussi d'en assurer
ou d'en accélérer la saisie, le tout dans les limites de la
législation interne ;

3° De communiquer les lois qui auraient déjà été
rendues ou qui viendraient à l'être dans leurs Etats,
relativement à l'objet du présent Arrangement.

Les Gouvernements contractants se feront connaître
mutuellement par l'entremise du Secrétaire général de
l'Organisation des Nations Unies, l'autorité établie ou
désignée conformément au présent article.

ARTICLE 2

L'autorité désignée à l'article 1er aura la faculté de
correspondre directement avec le service similaire établi
dans chacun des autres Etats contractants.

ARTICLE 3

L'autorité désignée à l'article 1er sera tenue, si la
législation intérieure de son pays ne s'y oppose pas, de
communiquer les bulletins des condamnations pro-
noncées dans ledit pays aux autorités similaires de tous
les autres Etats contractants, lorsqu'il s'agira d'infractions
visées par l'article 1er.

¹ Le texte français est authentique et le texte anglais est une
traduction.

A. Revised text of the Agreement¹

AGREEMENT FOR THE SUPPRESSION OF THE CIRCULATION OF OBSCENE PUB- LICATIONS

Signed at Paris on 4 May 1910, amended by the
Protocol signed at Lake Success, New York,
4 May 1949.

(The States represented)

. . . equally desirous of facilitating within the scope
of their respective legislation, the mutual interchange
of information with a view to tracing and suppressing
offences connected with obscene publications, have re-
solved to conclude an agreement to that end and have,
in consequence, designated their Plenipotentiaries who
met in conference at Paris from 18 April to 4 May 1910
and agreed on the following provisions :

ARTICLE 1

Each one of the Contracting Powers undertakes to
establish or designate an authority charged with the
duty of :

(1) Centralizing all information which may facilitate
the tracing and suppression of acts constituting infringe-
ments of their municipal law as to obscene writings,
drawings, pictures or articles, and the constitutive ele-
ments of which bear an international character.

(2) Supplying all information tending to check the
importation of publications or articles referred to in the
foregoing paragraph and also to insure or expedite their
seizure, all within the scope of municipal legislation.

(3) Communicating the laws that have already been
or may subsequently be enacted in their respective
States in regard to the object of the present Agreement.

The Contracting Governments shall mutually make
known to one another, through the Secretary-General
of the United Nations, the authority established or
designated in accordance with the present article.

ARTICLE 2

The authority designated in article 1 shall be empow-
ered to correspond directly with the like service estab-
lished in each one of the other Contracting States.

ARTICLE 3

The authority designated in article 1 shall be bound,
if there be nothing to the contrary in the municipal law
of its country, to communicate bulletins of the sentences
passed in the said country to the similar authorities of
all the other Contracting States in cases of offences
coming under article 1.

¹ The French text is authentic and the English text is a
translation.

ARTICLE 4

Les Etats non signataires sont admis à adhérer au présent Arrangement. A cet effet, ils notifieront leur intention par un acte qui sera déposé dans les archives de l'Organisation des Nations Unies. Le Secrétaire général de l'Organisation des Nations Unies en enverra copie certifiée conforme à chacun des Etats contractants et à tous les Etats Membres de l'Organisation des Nations Unies et les avisera en même temps de la date du dépôt.

Six mois après cette date, l'Arrangement entrera en vigueur dans l'ensemble du territoire de l'Etat adhérent, qui deviendra ainsi Etat contractant.

ARTICLE 5

Le présent Arrangement entrera en vigueur six mois après la date du dépôt des ratifications.

Dans le cas où l'un des Etats contractants le dénoncerait, cette dénonciation n'aurait d'effet qu'à l'égard de cet Etat.

La dénonciation sera notifiée par un acte qui sera déposé dans les archives de l'Organisation des Nations Unies. Le Secrétaire général de l'Organisation des Nations Unies en enverra copie certifiée conforme à chacun des Etats contractants et à tous les Etats Membres de l'Organisation des Nations Unies et les avisera en même temps de la date du dépôt.

Douze mois après cette date, l'Arrangement cessera d'être en vigueur dans l'ensemble du territoire de l'Etat qui l'aura dénoncé.

ARTICLE 6

Le présent Arrangement sera ratifié, et les ratifications en seront déposées à Paris¹, dès que six des Etats contractants seront en mesure de le faire.

Il sera dressé de tout dépôt de ratifications un procès-verbal, dont une copie, certifiée conforme, sera remise, par la voie diplomatique, à chacun des Etats contractants.

ARTICLE 7

Si un Etat contractant désire la mise en vigueur du présent Arrangement dans une ou plusieurs de ses colonies, possessions ou circonscriptions consulaires judiciaires, il notifiera son intention à cet effet par un acte qui sera déposé dans les archives de l'Organisation des Nations Unies. Le Secrétaire général de l'Organisation des Nations Unies en enverra copie certifiée conforme à chacun des Etats contractants et à tous les Etats Membres de l'Organisation des Nations Unies et les avisera en même temps de la date du dépôt.

Note du Secrétariat de l'Organisation des Nations Unies:

¹Il est rappelé que les fonctions dont le Gouvernement français était investi en vertu de l'Arrangement de 1910 ont été transférées à l'Organisation des Nations Unies.

ARTICLE 4

Non-signatory States will be permitted to adhere to the present Agreement. They shall notify their intention to that effect by means of an instrument which shall be deposited in the archives of the United Nations. The Secretary-General of the United Nations shall send a certified copy of the said instrument to each one of the Contracting States and to all the Members of the United Nations, and at the same time apprise them of the date of deposit.

Six months after that date, the Agreement will go into effect throughout the territory of the adhering State, which will thereby become a Contracting State.

ARTICLE 5

The present Agreement shall take effect six months after the date of deposit of the ratifications.

In the event of one of the Contracting States denouncing it, the denunciation would only have effect in regard to that State.

The denunciation shall be notified by an instrument which shall be deposited in the archives of the United Nations. The Secretary-General of the United Nations shall send a certified copy thereof to each one of the Contracting States and to all the Members of the United Nations, and at the same time apprise them of the date of deposit.

Twelve months after that date the Agreement shall cease to be in force throughout the territory of the denouncing State.

ARTICLE 6

The present Agreement shall be ratified and the ratifications shall be deposited at Paris¹ as soon as six of the Contracting States shall be in a position to do so.

A *procès-verbal* of every deposit of ratifications shall be drawn up and a certified copy thereof shall be delivered through the diplomatic channel to each one of the Contracting States.

ARTICLE 7

Should a Contracting State wish to enforce the present Agreement in one or more of its colonies, possessions or areas under consular jurisdiction, it shall notify its intention to that effect by an instrument which shall be deposited in the archives of the United Nations. The Secretary-General of the United Nations shall send a certified copy to each of the Contracting States and to all the Members of the United Nations and at the same time apprise them of the date of the deposit.

Note by the Secretariat of the United Nations:

¹It will be recalled that the functions exercised by the French Government, under the terms of the Agreement of 1910, have now been transferred to the United Nations.

Six mois après cette date, l'Arrangement entrera en vigueur dans les colonies, possessions et circonscriptions consulaires judiciaires visées dans l'acte de notification.

La dénonciation de l'Arrangement par un des Etats contractants pour une ou plusieurs de ses colonies, possessions ou circonscriptions consulaires judiciaires, s'effectuera dans les formes et conditions déterminées à l'alinéa premier du présent article. Elle portera effet douze mois après la date du dépôt de l'acte de dénonciation dans les archives de l'Organisation des Nations Unies.

ARTICLE 8

Le présent Arrangement, qui portera la date du 4 mai 1910, pourra être signé à Paris jusqu'au 31 juillet suivant, par les Plénipotentiaires des Puissances représentées à la Conférence relative à la répression de la circulation des Publications obscènes.

Fait à Paris, le quatre mai mil neuf cent dix, en un seul exemplaire, dont une copie certifiée conforme sera délivrée à chacun des Gouvernements signataires¹.

*(Suivent les signatures)*²

Notes du Secrétariat de l'Organisation des Nations Unies:

¹ Les modifications effectuées dans le text de l'Arrangement du 4 mai 1910 et incorporées ci-dessus en caractères soulignés (voir articles 1, 4, 5, et 7) figurent en annexe au Protocole du 4 mai 1949, dont l'article 8 a la teneur suivante:

Article 8

"Le présent Protocole, dont les textes chinois, anglais, français, russe et espagnol font également foi, sera déposé aux archives du Secrétariat de l'Organisation des Nations Unies. L'Arrangement qui sera amendé conformément à l'annexe ayant été rédigé seulement en français, le texte français de l'annexe fera foi et les textes, chinois, anglais, russe et espagnol seront considérés comme des traductions. Une copie certifiée conforme du Protocole, y compris l'annexe, sera envoyée par le Secrétaire général à chacun des Etats parties à l'Arrangement du 4 mai 1910 relatif à la répression de la circulation des publications obscènes, ainsi qu'à tous les Etats Membres de l'Organisation des Nations Unies."

Fait à Lake Success, New-York, le 4 mai 1949.

(D'autre part, le préambule du même Protocole rappelle que les fonctions dont le Gouvernement français était investi en vertu de l'Arrangement de 1910 ont été transférées à l'Organisation des Nations Unies.)

² Voir Notes et explications, page 4.

Six months after that date the Agreement shall go into effect in the colonies, possessions or consular court districts specified in the instrument of ratification.

The denunciation of the Agreement by one of the Contracting States on behalf of one or more of its colonies, possessions or consular court districts shall be effected in the form and under the conditions set forth in the first paragraph of this article. It shall take effect twelve months after the date of the deposit of the instrument of denunciation in the archives of the United Nations.

ARTICLE 8

The present Agreement, which will bear the date of 4 May 1910, may be signed at Paris until the following 31st of July by the Plenipotentiaries of the Powers represented at the Conference relative to the suppression of the circulation of obscene publications.

Done at Paris, the fourth day of May, one thousand nine hundred and ten, in a single copy of which a certified true copy shall be delivered to each one of the signatory Powers¹.

*(Signatures follow)*²

Notes by the Secretariat of the United Nations:

¹ The amendments introduced in the text of the Agreement of 4 May 1910, and which are incorporated above, where underlined (see articles 1, 4, 5 and 7) appear in the annex to the Protocol of 4 May 1949, article 8 of which reads as follows:

Article 8

"The present Protocol, of which the Chinese, English, French, Russian and Spanish texts are equally authentic, shall be deposited in the archives of the United Nations Secretariat. The Agreement to be amended in accordance with the annex being in the French language only, the French text of the annex shall be authentic and the Chinese, English, Russian and Spanish texts shall be translations. A certified copy of the Protocol, including the annex, shall be sent by the Secretary-General to each of the Parties to the Agreement of 4 May 1910 for the Suppression of the Circulation of Obscene Publications, as well as to all States Members of the United Nations."

Done at Lake Success, New York, 4 May 1949.

(On the other hand, the Preamble to this Protocol recalls that the functions exercised by the French Government, under the terms of the Agreement of 1910, have now been transferred to the United Nations.)

² See Notes and explanations, page 4.

B. Notes et explications**a) Liste des signatures à la date de la cérémonie de signature de l'Arrangement du 4 mai 1910:**

ROYAUME-UNI

(L.S.) E. W. FARNALL
(L.S.) F. S. BULLOCK
(L.S.) G. A. AITKEN

ALLEMAGNE

(L. S.) Albrecht LENTZE
(L.S.) Curt JÖEL

AUTRICHE ET HONGRIE

(L.S.) A. NEMES
Chargé d'Affaires d'Autriche-Hongrie

AUTRICHE

(L.S.) J. EICHHOFF
Conseiller de Section impérial royal autrichien

HONGRIE

(L.S.) G. LERS
Conseiller ministériel royal hongrois

BELGIQUE

(L.S.) Jules LEJEUNE
(L.S.) Isidore MAUS

BRESIL

(L.S.) J. C. DE SOUZA BANDEIRA

DANEMARK

(L.S.) C. E. COLD

ESPAGNE

(L.S.) Octavio CUARTERO

ETATS-UNIS D'AMERIQUE

(L.S.) A. BAILLY-BLANCHARD

FRANCE

(L.S.) R. BÉRENGER

ITALIE

(L.S.) J. C. BUZZATI
(L.S.) Gerolamo CALVI

PAYS-BAS

(L.S.) A. DE STUERS
(L.S.) Rethaan MACARE

PORTUGAL

(L.S.) Comte DE SOUZA ROZA

RUSSIE

(L.S.) Alexis DE BELLEGARDE
(L.S.) Wladimir DERUGINSKY

SUISSE

(L.S.) LARDY

B. Notes and explanations**(a) List of signatures on the day of the ceremony of signature of the Agreement of 4 May 1910:**

UNITED KINGDOM

GERMANY

AUSTRIA AND HUNGARY

AUSTRIA

HUNGARY

BELGIUM

BRAZIL

DENMARK

SPAIN

UNITED STATES OF AMERICA

FRANCE

ITALY

NETHERLANDS

PORTUGAL

RUSSIA

SWITZERLAND

b) Liste des Etats ayant signé le Protocole d'amendement du 4 mai 1949:¹

Australie
Belgique
Brésil
Canada
Ceylan
Chine
Colombie
Cuba
Danemark
Egypte
Etats-Unis d'Amérique
Finlande
France
Inde
Irak
Iran
Luxembourg
Norvège
Pakistan
Pays-Bas
Royaume-Uni de Grande-Bretagne et
d'Irlande du Nord
Salvador
Suisse
Tchécoslovaquie
Turquie
Union des Républiques socialistes soviétiques
Yougoslavie

c) Source:

Le texte de l'Arrangement relatif à la répression de la circulation des publications obscènes a été publié en français par le Gouvernement français (Voir "Ministère des Affaires étrangères—Documents diplomatiques, Conférence internationale relative à la répression de la circulation des publications obscènes, 18 avril au 4 mai 1910").

¹ A la date du 23 juin 1950. En ce qui concerne les Etats ayant signé "sous réserve d'acceptation", voir "Signatures, ratifications, acceptations, adhésions, etc. aux conventions et accords multilatéraux pour lesquels le Secrétaire général exerce les fonctions de dépositaire." (Publications des Nations Unies, Numéro de vente: 1949.V.9—15 novembre 1949.)

(b) List of States which have signed the Protocol of Amendment, dated 4 May 1949:¹

Australia
Belgium
Brazil
Canada
Ceylon
China
Colombia
Cuba
Czechoslovakia
Denmark
Egypt
Finland
France
India
Iran
Iraq
Luxembourg
Netherlands
Norway
Pakistan
Salvador
Switzerland
Turkey
United Kingdom of Great Britain
and Northern Ireland
Union of Soviet Socialist Republics
United States of America
Yugoslavia

(c) Source:

The text of the Agreement for the Suppression of the Circulation of Obscene Publications has been published by the French Government (See *Ministère des Affaires étrangères—Documents diplomatiques, Conférence internationale relative à la répression de la circulation des publications obscènes, 18 avril au 4 mai 1910*).

¹ Up to 23 June 1950. With regard to those States which have signed with "reservation as to acceptance", see "Signatures, Ratifications, Acceptances, Accessions, etc. concerning the Multilateral Conventions and Agreements in respect of which the Secretary-General acts as Depository." (Publications of the United Nations, Sales No.: 1949.V.9—1 November 1949.)

CERTIFICATION

I hereby certify that the attached document is a true copy of the English and French texts of the Agreement for the Suppression of the Circulation of Obscene Publications, signed at Paris on 4 May 1910, amended by the Protocol signed at Lake Success, New York on 4 May 1949, the original of which is deposited with the Secretary-General of the United Nations.

Chief, Treaty Section,
Office of Legal Affairs

CERTIFICAT

Je certifie que le texte ci-joint est une copie conforme des textes anglais et français de l'Arrangement relatif à la répression de la circulation des publications obscènes, signé à Paris le 4 mai 1910, et amendé par le Protocole signé à Lake Success, New York, le 4 mai 1949, dont l'original est déposé auprès du Secrétaire général des Nations Unies.

Chef de la Section des Traités,
Bureau des Affaires juridiques

A handwritten signature in black ink, appearing to read 'Palitha T. B. Kohona', written over a diagonal line.

Palitha T. B. Kohona

United Nations
New York, July 2005

Organisation des Nations Unies
New York, juillet 2005

Certified true copy VIII.5
Copie certifiée conforme VIII.5
November 2004